

The main basis for regularisation is that the cost of acquisition of land per family is not to exceed Rs. 1,250. No family is normally to be allotted more than 2 cottah of land or 2½ cottahs in the case of well-to-do classes.

(d) No comprehensive decisions have been taken so far, as these would depend on the number and size of squatters' colonies which could not ultimately be regularized. However the Government of India have already sanctioned schemes for the construction of 4,432 tenements to provide accommodation for squatters whose colonies cannot be regularized because of heavy expense.

RELIEF FOR DESTITUTE DISPLACED PERSONS

***38. Shri Tushar Chatterjea:** Will the Minister of Rehabilitation be pleased to state:

(a) the amount of money sanctioned for relief for destitute displaced persons in West Bengal;

(b) the number of displaced persons getting this relief; and

(c) the rate of relief per head?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

PRESS COMMISSION

***39. Shri K. Subrahmanyam:** (a) Will the Minister of Information and Broadcasting be pleased to state whether the Press Commission is compiling a history of Indian Journalism. to be appended to its report?

(b) Who is the person chosen to undertake the task?

(c) What is the remuneration to be paid to him?

(d) Who determined that figure?

(e) What will be the total expenses for the compilation of the said history?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) The Press Commission have chosen Sri J. Natarajan, Editor, *Tribune*, Ambala.

(c) to (e). The total expenses will be Rs. 10,000 plus travelling and daily allowances. The remuneration has been generally determined by the Press Commission

TREATY OF FRIENDSHIP WITH INDONESIA

***40. Shri S. C. Samanta:** Will the Prime Minister be pleased to state:

(a) whether the instruments of Ratification of the Treaty of Friendship between India and Indonesia which was signed at Djakarta on the 3rd March, 1951, were exchanged at New Delhi in May 1953;

(b) the respective representatives on the occasion from either Government; and

(c) whether the provisions of the Treaty underwent any change?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes;

(b) His Excellency Dr. Soedarsono the then Ambassador of the Republic of Indonesia to India, represented the President of the Republic of Indonesia and the Commonwealth Secretary. Mr. Tyabji represented the President of India.

(c) No.

REPATRIATION COMMISSION FOR KORFA

***41. Shri Jethalal Joshi:** (a) Will the Prime Minister be pleased to state whether our Government have decided to serve on the Repatriation Commission?

(b) If so, what are the financial obligations which fall on us under the Prisoners of War Exchange Agreement?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) India's financial obligations if any, have not been specified in the Agreement.

REHABILITATION OF DISPLACED HARIJANS

*42. **Shri Balmiki:** (a) Will the Minister of Rehabilitation be pleased to state how far the Harijan Board for the rehabilitation of displaced Harijans has been successful in rehabilitating the displaced Harijans (agriculturists and sweepers) during the last six years from 1947 up to the end of May, 1953?

(b) What is the amount spent for the rehabilitation of displaced Harijans up to the end of May, 1953?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) A note is placed on the Table of the House. [See Appendix I, annexure No. 12.]

(b) Over Rs. 93 lakhs have been spent on the rehabilitation of displaced Harijans through the Board. Besides, displaced Harijans have got rehabilitation benefits under the general schemes of the Ministry of Rehabilitation, figures for which are not readily available. The labour involved in collecting these figures will be incommensurate with the results achieved.

ABDUCTED PERSONS

*43. **Shri Balmiki:** (a) Will the Prime Minister be pleased to state the number of abducted persons recovered up to the 15th July, 1953, in India and sent to West Pakistan?

(b) Which non-official organizations have helped in this task?

(c) How far have the improved relations between India and Pakistan eased this question of abducted persons in both countries?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) 18,153 up to the 30th June, 1953. The requisite figure up to the 15th July, 1953 is not yet available.

(b) Members of various organisations have assisted Government in this work on humanitarian grounds.

(c) So far as the recovery of abducted persons activity is concerned relations between India and Pakistan have always been good. The recent general goodwill has fostered greater public interest and cooperation in favour of recovery activities.

RAW FILM INDUSTRY IN MYSORE

*44. **Shri K. G. Deshmukh:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that the Government of India have agreed that the State Government of Mysore might establish a raw film industry as a joint venture in Mysore State?

(b) What is the contribution of respective Governments towards the share capital of this venture?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). The scheme for the manufacture of raw film in the Mysore State is still in the stage of negotiation with a foreign firm with whom technical collaboration is intended. No final decision has yet been taken.

VISAS TO PASSPORTS GRANTED BY FORMOSA GOVERNMENT

*46. **Shri Vittal Rao:** Will the Prime Minister be pleased to state:

(a) whether any visas have been issued to persons holding passports granted by the Government of Nationalist China functioning in Taiwan; and

(b) if so, whether it is in conformity with the general rules governing the issue of passports and visas, specially in view of the fact that People's Democratic Republic of China is recognised by the Government of India?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Visas for India are not granted on passports issued by the Taiwan Government.